

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4135
ANSWERED ON:17.12.2014
CBI INVESTIGATION AGAINST VVIPS
Banerjee Shri Kalyan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the details of CBI inquiry started for investigations against the Central Government Ministers, MPs and Ex-Ministers of State and Central Government during the last three years and the current year; and

(b) the action taken/proposed to be taken by the Government against those found guilty in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): CBI has registered during the last three years and upto 31.10.2014 of the current year, a total of 45 cases (41 RCs and 4 PEs) against the Central Govt. Ministers, MPs and Ex-Ministers of State and Central Government. The year wise break-up of these cases is as under:-

2011	12
2012	15
2013	9
2014	9
(upto 31.10. 2014)	
Total	45

Out of above 45 cases, 25 cases are under trial and 14 cases are under investigation. Five cases have been closed by CBI and in one case, CBI has gone on Appeal against the order of the Court.

After completion of investigation, the action is taken in accordance with law. In a series of judgements, the Hon'ble Supreme Court has directed that CBI be given full independence/autonomy while conducting any investigation. Government does not interfere with the investigation of cases by the CBI and does not intervene in the judicial functioning of the Hon'ble Courts.